

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(Through web-based video conferencing platform)**

**CA No. 226/2018 , 556/2018 a/w IA No. 217/2019 & 309/2019 and IA No. 4/2020 IN  
CP (IB) NO. 10/Chd/Hry/2018  
(Admitted matter)**

**Under Section 60(5) of IBC, 2016 r/w Rule 11 of NCLT  
Rules, 2016, 25(j), 26, 43 to 51, 65 & 66 of IBC, 2016**

**In the matter of :**

Educomp Infrastructure & School  
Management Limited  
Vs.

...Corporate Applicant

Andhra Bank & Ors.

...Financial Creditors

**Present through video-conferencing:**

Mr. Inderpreet Singh, Advocate for respondent No.s. 78,66,77, 76 81, 75, 53, 82,68, 69,71,61, 63, 64, 65,70, 73,79 & 74

Mr. Jaiteshwar Singh, Advocate for respondent Nos. 8,9,18 & 46.

Mr. Ajeet Pal Singh Pakka, Advocate for respondent Nos. 86 & 87.

Mr. Jaikar S. Virk, Advocate for respondent Nos. 36 & 38.

Mr. Sumesh Dhawan, Advocate, Mr. Vatsala Kak, Advocate and Mr. Ateev Raj Sandhu, Advocate for respondent Nos. 15,19,20,22,23,24 & 34

Mr. Munish Sharma, Advocate for respondent No. 96

Mr. R.C. Sharma, Advocate for respondent No. 95.

Mr. Nitin Kaushal, Mr. Siddhant Kant and Ms. Charu Bansal, Advocates for respondent/erstwhile CoC.

Mr. Rohit Khanna, Advocate for Resolution Professional/Monitoring Committee.

Mr. Raghav Kapoor, Advocate

Mr. Vishesh Issar, Advocate

Ms. Ankita Bajpai, Ms. Ameena Singh & Mr. Archit Arya, Advocate

**IA No. 217/2019**

This IA has been filed by the Resolution Professional seeking to implead certain respondents in IA No. 556/2018. In the circumstances and for the reasons stated in the IA, the same is allowed and the Resolution Professional is permitted to file amended Memo of Parties in IA No. 556/2018 within a week from today.

2. Accordingly IA No. 217/2019 stands disposed of.

**IA No. 556/2018**

Issue notice to the newly impleaded respondents.

2. Mr. Munish Kumar, Advocate accepts notice for Respondent No. 96 and submits that he has already filed reply in IA No. 556/2018.

3. Mr. R.C. Sharma, Advocate accepts notice for Respondent No. 95 and seeks time to file reply. The reply, if any, shall be filed within one week and rejoinder thereto, if any, within one week on receipt of copy of reply, exchanging the copies between the parties.

4. The applicant is directed to collect the notices from the Registry in respect of the remaining newly impleaded respondents and send the same by Speed Post immediately to the respondents attaching therewith copy of the application and the entire paper book alongwith copy of this order, as well as at the e-mail addresses.

3. In case the service through Speed Post on the respondents is not effected, the applicant shall adopt the mode of substitute service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

4. The applicant shall file affidavit of service supported by postal receipts, tracking reports, copy of e-mails and clippings of newspapers, if applicable, within two weeks. Reply by the respondents be filed within one week from the date of receipt of notice and rejoinder thereto, if any, within one week from the date of receipt of copy of reply, exchanging the copies between the parties.

5. List the IA on 02.08.2021.

**CA No. 226/2018 & 309/2019 and IA No.4/2020**

List these applications also on 02.08.2021.

Sd/-  
(Raghu Nayyar)  
Member(Technical)

July 19, 2021  
Rk

Sd/-  
(Ajay Kumar Vatsavayi)  
Member (Judicial)